- (1) Disqualification may be limited to voluntary giving up of membership of a party and voting contrary to the party's direction/whip in respect of a No Confidence Motion, Adjournment Motion, Censor Motion, a money Bill, vote on account or vote of thanks to the President/Governor's address,
- (11) The power of deciding the legal issues of disqualification should not be left to the Speaker or the Chairman, but to the President or the Governor who shall act on the advice of the Election Commission:
- (iii) A nominated member should mear disqualification of he joins any political party.
- (iv) A disqualified member should be debarred from holding office of a Minister till he is re-elected to the Parliament/State Legislatures and the provisions of articles 75(5) and 164(4) be made applicable to such persons;
- (v) Since the definition of the original political party is likely to cause confusion and raise doubts as to whether it covers only political party outside the Legislature or the Legislature party also, it should be made clear that a split in the Legislature party will not attract the disqualification as to defection

The matter is being processed further.

## Inclusion of, raw materials for pesticides manufacture in OGL

937. SHRI RAJNI RANJAN SAHU Will the Minister of COMMERCE be pleased to state:

- (a) whether Government propose to include 17 categories of raw materials for the manufacture of pesticides in the OGL list of the Import Policy;
- (b) if so, what are the details thereof, and
  - (c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTIL'IL, PURUSHOTAMDAS

PATEL) (a) to (c) Representations have been received for inclusion of specific raw materials under OGL Since review of import and export policy is a continuous process, necessary corrective measures as considered appropriate are taken keeping in view the needs of the economy and other relevant factors like demand, availability, quality of indigenous manufacture, prices etc.

## Irregular bookings by BSO, SAIL, New Delhi

- 938 SHRI SURESH PACHOURI- Will the Minister of STEEL AND MINES be pleased to state
- (a) whether 6500 MT of plates were booked by BSO, SAIL, New Defhi against trade booking for the quarter April-June, 1990 in favour of Khandelwal Iron Store ignoring distribution circular which restricts booking of each trader maximum upto 200 MT per section;
  - (b) if so, the reasons therefor;
- (c) whether Computer Summary against the above trade booking was drawn; if not, the reasons therefor,
- (d) whether slow moving sections were subsequently changed into fast moving sections, if so, the sections and quantities so changed against 6500 MT booking and the reasons therefor.
- (e) whether the owner of Khandelwal Iron Store is also liaisoning in BSO, New Delhi on behalf of Greysham & Co and corrogated Sheet Manufacturing Works, and
- (f) if so, whether the reasons for which the Branch Manager has been allowed to continue to extend undue favour for vested interest to the same person who has been identified earlier in the deals of Greysham & Co and Corrogated Sheet Manufacturing works?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL) (a) and (b) During the quarter April-June, 1990, the projected availability of plates in certain